**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Revision No. 427 of 2014**

Bharat Prasad Singh **... ... Petitioner**

Versus

The State of Jharkhand and Anr.

**... ... Opposite Parties**

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**CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**

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For the Petitioner : Mr. Aashish Kumar, Advocate
For the Opp. Party- State : Mr. Birendra Burman, Advocate
For the O.P. No. 2 : Mr. Alakh Kr. Sahay, Advocate

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**Through Video Conferencing**

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07**/24.06.2020** Heard Mr. Aashish Kumar, learned counsel appearing on behalf of the petitioner.

**2.** It has been submitted by the learned counsel for the opposite party no. 2 as well the opposite party- State that perhaps the petitioner has already expired.

**3.** Upon this, learned counsel for the petitioner submits that he shall seek instructions and take necessary steps. He submits that the matter be posted after one week.

**4.** Considering the submissions made, put up this case on 01.07.2020 under the same heading.

**(Anubha Rawat Choudhary, J.)**

*Pankaj*